

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

六六六

Date of Decision: 25.7.97

OA 233/97

Dinesh Chand, Motor Pump Attendant/PTTO(SK) under Asstt.Garrison Engineer,  
E/M II Army Multan Lines, Jodhpur.

... Applicant

## Versus

1. Union of India through Secretary to Ministry of Defence, Govt. of India, New Delhi.
2. Command Works Engineer (Army), Multan Lines, Jodhpur.
3. Chief Engineer Jaipur Zone MES, Bani Park, Jaipur.
4. Garrison Engineer (A), Multan Lines, Jodhpur.

### ... Respondents

**CORAM:**

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.J.K.Kaushik

### For the Respondents

10

## ORDER

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Dinesh Chand, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying for the following reliefs :-

- "i) That the impugned order dt.28.9.88 (Ann.A-1) and all other subsequent orders/consequential order of recovery/refixation may be declared illegal and the same may be quashed and the applicant be allowed all consequential benefits including refixation of pay and refund of amount already deducted and payment of arrears.
- ii) Any other order/directions reliefs may be passed in favour of applicant which may be deemed fit just and proper under the facts and circumstances of this case.
- iii) That the costs of this application may be awarded."

2. Heard the learned counsel for the applicant. The learned counsel for the applicant wants that his representation dated 24.6.93, at Ann.A-6, be decided on merits through a detailed speaking order keeping in view the decision rendered in OA nos.247 and 417/89, Narendra Singh & Ors. v. UOI & Ors. and Nirmal Kumar & Ors. v. UOI & Ors. respectively, at Ann.A-5.

3. This application is therefore disposed of, at the stage of admission with a direction to respondent No.2 to decide the representation of the

Chikuhō

applicant, at Ann.A-6, dated 24.6.93 through a detailed speaking order on merits also keeping in view the decision in the OAs, cited supra, within a period of three months from the date of receipt of a copy of this order. Let a copy of the OA and the annexures thereto be sent to respondent No.2 alongwith a copy of this order.

(O.P.SHARMA)

ADM. MEMBER

Gopal Krishna  
(GOPAL KRISHNA)  
VICE CHAIRMAN

VK